

PRESIDENT'S PROCLAMATION DATED 12-3-76 IN RESPECT OF STATE OF GUJARAT AND PRESIDENTIAL ORDER THERETO AND REPORT OF GOVERNMENT OF GUJARAT TO THE PRESIDENT

THE MINISTER OF HOME AFFAIRS (SHRI K. BRAHMANANDA REDDY): I beg to lay on the Table—

- (i) A copy of the Proclamation (Hindi and English versions) dated the 12th March, 1976 issued by the President under article 356 of the Constitution in relation to the State of Gujarat under article 356(3) of the Constitution.
- (ii) A copy of Order (Hindi and English versions) dated the 12th March, 1976, made by the President in pursuance of sub-clause (i) of clause (c) of the above Proclamation.
- (iii) A copy of the Report dated the 12th March, 1976 of the Governor of Gujarat to the President (Hindi and English versions). [*Placed in Library. See No. LT-10440/76*]

12 03 hrs.

MESSAGES FROM RAJYA SABHA

SECRETARY-GENERAL: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:—

- (i) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Foreign Contribution (Regulation) Bill, 1976, which has been passed by the Rajya Sabha at its sitting held on the 9th March, 1976."
- (ii) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the

Lok Sabha that the Rajya Sabha, at its sitting held on the 11th March, 1976, agreed without any amendment to the High Court at Patna (Establishment of a Permanent Bench at Ranchi) Bill, 1976, which was passed by the Lok Sabha at its sitting held on the 9th March, 1976."

- (iii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the High Court Judges (Conditions of Service) Amendment Bill, 1976, which was passed by the Lok Sabha at its sitting held on the 8th March, 1976, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."
- (iv) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Supreme Court Judges (Conditions of Service) Amendment Bill, 1976, which was passed by the Lok Sabha at its sitting held on the 8th March, 1976, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

FOREIGN CONTRIBUTION (REGULATION) BILL

AS PASSED BY RAJYA SABHA

SECRETARY-GENERAL: Sir, I lay on the Table of the House the Foreign Contribution (Regulation) Bill, 1976, as passed by Rajya Sabha